

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH: NEW DELHI:

O.A. NO.1811/95

New Delhi, this the 2nd day of May, 1996

Hon'ble Shri S.R. Adige, Member (A)
Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Shri Onkar Singh, Peon, Department of Tourist, 88, Janpath, New Delhi.

· · · Applicant

By Advocate: Shri S.D. Kinra

Vs .

- 1. Union of India through Secretary(Tourism) Govt. of India, Trnasport Bhawan, Parliament Street, New Delhi.
- The Regional Director, Govt. of India (Tourist Office), (Department of Tourism), 88, Janpath, New Delhi.
- Shri N.S. Sharma, Peon,
 o/o Govt. of India,
 Tourist Office,
 B8, Janpath,
 New Delhi.

• • Respondents

By Advocate: Shri M.K. Gupta

ORDER (ORAL)

Hon'ble Shri S.R. Adige, Member (A)

The applicant Shri Onkar Singh is aggrieved by his non promotion as Daftry in the office of the respondents.

2. Shortly stated the applicant, who admittedly is Asenior to respondent No.3 Shri N.S. Sharma, was



considered by the D.P.C. in its meeting held on 5.7.95
for promotion to the post of Daftry. Earlier the Department
of Personnel and Training in their letter wated 30.7.94
to respondents office had recommended initiation of
immediate suitable action against the applicant for
committing fraud and misappropriation in respect of
L.T.C. facilities regarding a journey said to have been
undertaken by him and his family from Dalhi to
Kanyakumari and back in the year 1990, on the basis
of which investigation were initiated against him.
Hence when the D.P.C. met on 5.7.95 to consider
promotions for the post of Daftry, the applicant's cas.
was kept in a sealed cover and respondent No.3 Shri
N.3. Sharma was promoted.

- Juring the arguments, Shri S.J. Kinra, learned counsel for the applicant has reiterated heavily upon the ruling of the Hon'ble Supreme Court in Union of India v. K.V.Janki Raman (1991(4) SCC 109). He has contended that as no chargesheet was served upon the applicant till the date of the J.P.C., this was not a fit case for keeping in a seal cover and the applicant could, therefore, not have been superseded by respondent No.3.
- 4. In the other hand Shri M.K.Gupta, Lainad counsel for the respondents has relied upon the Suprame Court ruling in DDA v.L.C.Khurana (1993(3) SCC 196), which after discussingthe ratio in Janki Raman's case (Supra) has upheld the respondents DM dt.12.1.1988, wherein cases of

Govt. servants to whom sealed cover procedure would be applicable, covers those cases where a Govt. servant against whom an investigation of serious allegations of corruption, bribery or similar grave misconduct is in progress either by the C.B.I. or any other agency, department or otherwise. It may be mentioned that the said 0.M. of 1988 had been partially modified by 0.M. dated 14.9.92, but in so far as the sealed cover procedure covering cases of Govt. servants against whom investigations of serious allegations in progress, that particular

of Personnel and Training's complaint dated 30.7.94 and it cannot be denied that the charges against the applicant are indeed serious, as it involves corruption and misappropriation of Govt. funds. It is also not denied that investigations were taken up above on the basis of that communication dated 30.7.94.

paragraph stood...

Shri S.D. Kinra, learned counsel for the applicant has argued that the allegations relate to happenings which are alleged/and nothing further has been heard in the matter. He has also stated that if the charges



are established against the applicant, he would be prepared to refund any amount said to have been illegally misappropriated. That however is missing the point, because the fact remains that there were serious allegations against the applicant, which were under the investigation at the point of time when the D.P.C. met on 6.7.95 and in accordance with respondents 0.M. dated 12.1.88, which was upheld by the Supreme Court in DDA v. L.C. Khurana's case(supra) the D.P.C. quite A/and promoted the respondent wa.3 instage. rightly placed the applicant's case in a sealed cover 7. In/ light of the above facts, we find ourselves unable to grant the relief prayed for by the applicant. This O.A. is dismissed. No costs.

(SMT. LAKSHMI SWAMINATHAN) MEMBER(J)

MEMBER(A)

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